

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 87567 of 2019

(Arising out of Order-in-Appeal No. IM/CGST/A-I/MUM/427/18-19 dated 17.01.2019 passed by Commissioner of Central Tax (Appeals-I), Mumbai)

M/s. Angel World Elevation Private Limited **.....Appellant**

Kashinath Building, 30, Ground Floor,
7th Khetwadi Lane,
Mumbai - 400004

VERSUS

Commissioner of C.G.ST., Mumbai South **.....Respondent**

13th Floor, Air India Building,
Nariman Point,
Mumbai-400021

Appearance:

Shri Arun Jain, Advocate for the Appellant

Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86895 / 2021

Date of Hearing: 27.09.2021

Date of Decision: 27.09.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)